

ANNEXURE - II

UNDERTAKING FOR REGISTRATION AND LISTING OF MATTERS "WITH DEFECTS"

(To be furnished by the Petitioner(s)/Applicant(s)/Appellant(s))

Before the NATIONAL COMPANY LAW TRIBUNAL
_____ BENCH

Filing No.: _____

Case No. (if allotted): _____

Case Title: _____

Section: _____

UNDERTAKING

I/We, _____, the Petitioner(s)/Applicant(s)/Appellant(s)
in the above matter, do hereby solemnly undertake as under:

1. During scrutiny of the above matter, the Registry has communicated the following outstanding office objection(s):

S.no.	Outstanding Registry Objections/Defects
1.	
2.	
3.	
4.	

2. Despite due diligence, the aforesaid objection(s) could not presently be complied with for the following reason(s):

Accordingly, I/We respectfully request that the matter may kindly be registered and placed before the Hon'ble Bench with the endorsement "**With Defects**".

3. I/We undertake to comply with such directions as may be issued by the Hon'ble Bench in respect of the aforesaid objection(s) within such time as may be granted by the Hon'ble Bench.
4. Wherever applicable, I/We further undertake that:

(a) I/We shall file legible, complete or duly authenticated copies of the document(s), including Apostilled, Consularised/Legalised or otherwise authenticated documents, wherever required, within such time as may be directed by the Hon'ble Bench;

(b) pending such compliance, I/We shall not rely upon the document(s) presently under objection unless specifically permitted by the Hon'ble Bench; and

(c) I/We shall abide by all further directions that may be issued by the Hon'ble Bench in relation to the aforesaid objection(s).

5. I/We understand and acknowledge that registration of the matter and its listing "**With Defects**" shall not be construed as acceptance by the Registry of the correctness, admissibility, sufficiency or legal validity of the documents or as waiver of any outstanding Registry objection.
6. I/We further undertake that this undertaking shall remain binding upon me/us until the outstanding objection(s) are duly complied with or appropriate orders are passed by the Hon'ble Bench.

Verified at _____ on this ____ day of _____, 20__ that the contents of this undertaking are true and correct to my/our knowledge and belief and that nothing material has been concealed therefrom.

Signature of the Petitioner(s)/Applicant(s)/Appellant(s)